

(Hindi and English versions) published in Notification No. S.O. 872 in Gazette of India dated the 10th March, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4179/79].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the Jessop and Company Limited, Calcutta for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding review on the working of the Jessop and Company Limited, Calcutta, for the year 1977-78 [Placed in Library. See No. LT-4180/79].

(3) A copy of the Commercial Vehicles (Restriction on Re-sale) Order, 1979, (Hindi and English versions) published in Notification No. S.O. 149(E) in Gazette of India dated the 21st March, 1979 issued under section 18G of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-4181/79].

**NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955.**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): I beg to lay on the Table a copy of the Cotton Textiles Control Amendment Order, 1979, (Hindi and English versions) published in Notification No. S.O. 103(E) in Gazette of India dated the 20th February, 1979, under sub-section (6) of section 3 of the Essential Commodities Act 1955 [Placed in Library. See No. LT-4182/79].

**NOTIFICATIONS UNDER CENTRAL EXCISE AND SALT ACT, 1944, INCOME TAX ACT, 1961, CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944 ETC.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:—

(1) A copy of the Customs and Central Excise Duties Drawback (Amendment) Rules, 1979, (Hindi and English versions) published in Notification No. G.S.R. 250(E) in Gazette of India dated the 17th March, 1979, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4183/79].

(2) A copy of the Income-tax (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 146(E) in Gazette of India dated the 20th March, 1979 under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-4184/79].

(3) A copy each of the Notification Nos. G.S.R. 209(E) and 210(E) (Hindi and English versions) published in Gazette of India dated the 6th March, 1979 together with an explanatory memorandum regarding reduction of Import duty on specified drug intermediates, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-4185/79].

(4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 221(E) published in Gazette of India dated the 13th March, 1979 regarding fixation of basic duty for carded gilled slivers equal to the duty leviable on wool tops and exemption for parts and accessories of motor vehicles used captively in the manufacture of motor vehicles.

(ii) G.S.R. 222(E) published in Gazette of India dated the 13th March, 1979 regarding setting-off of duty paid on unbranded birds when used in the manufacture of branded birds.

(iii) G.S.R. 223(E) published in Gazette of India dated the 13th March, 1979 regarding setting-off of duty paid on parts and accessories of motor vehicles when used in the manufacture of automobile engines supplies as Original Equipment parts.

(iv) G.S.R. 224(E) published in Gazette of India dated the 13th March, 1979 regarding setting off of duty paid on parts and accessories of motor vehicles when used in the manufacture of motor vehicles.

(v) G.S.R. 225(E) published in Gazette of India dated the 13th March, 1979, regarding setting off of duty paid on parts and accessories of motor vehicles when used in the manufacture of any other such parts and accessories.

(vi) G.S.R. 226(E) published in Gazette of India dated the 13th March, 1979 regarding extension of provision of rule 56A of the Central Excise Rules, 1944 to parts and accessories of motor vehicles and tractors including trailers.

(vii) G.S.R. 227(E) published in Gazette of India dated the 13th March, 1979 regarding exemption to small manufacturers of locks and keys and toothbrushes from the operation of rule 174 (licensing) of the Central Excise Rules, 1944 during the month of March, 1979.

(viii) G.S.R. 228(E) published in Gazette of India dated the 13th March, 1979, regarding exemption to woollen rags which attract classification under Item 68 of the Central Excise Tariff from the levy of additional (Countervailing) duty of customs.

(5) A copy of Explanatory Memorandum (Hindi and English versions) to the Notifications mentioned at item (4) above.

[Placed in Library. See No. LT-4186/79].

12.11 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation (Vote. on Account, BIL, 1979, which was passed by the Lok Sabha at its sitting held on the 19th March, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 20th March, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation (No. 2) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 20th March, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."